

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17.

C.P. (IB)/1028(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: S.A. Brothers Through Its Partner Sajid
Salim Saiyed
Vs.
Alok Infrastructure Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Atul Sharma a/w Ms. Aditi Sharma, Ld. Counsel for the Operational Creditor present through VC. Sr. Counsel Mr. Gaurav Joshi a/w Mr. Ankit Lohia, Petrushra Das Gupta, Krishna B, Kewal Buddhdev i/b Link Legal, Ld. Counsel for the Corporate Debtor present. Mr. Shyam Kapadia, Ld. Counsel for the JMFARC present.
2. Ld. Counsel for the Corporate Debtor submits that they have filed the transfer application for clubbing the connected matters. The decision is pending before the Principal Bench, Delhi. Therefore, they requested to list the present matter thereafter.
3. List this matter for further consideration on **24.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)